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C.A.No. 8216 OF 2003
ITEM No.22

Court No. 1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No. 3 in Civil Appeal No.8216/2003

RAM CHANDRA SINGH

Appellant (s)

VERSUS

SAVITRI DEVI & ORS

Respondent (s)

(for clarification/modification of court's order and office report)

With

IA No. 5 in C.A.No.8217/2003 (for clarification/modification of court's order)

Date : 05/04/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s)Dr. G C Bharuka, Sr. Adv.
Mr. Devashish Bharuka, Adv.
Mr. B.K.Satiya,Adv.

For Respondent (s)Mr. S.B. Upadhyay,Adv.

Mr. S.R. Setia,Adv.

Mr. P S Mishra, Sr. Adv.
Mr. R S Dwivedi, Adv.
Mr. Ajay Choudhary, Adv.
(for applicants)

Mr. Amit Kumar, Adv.

Mr. R N Keshwani, Adv.

UPON hearing counsel the Court made the following
O R D E R

Two weeks' time is allowed to file reply to the IAs. List thereafter.

(D.P. WALIA)
COURT MASTER

(JANKI BHATIA)
COURT MASTER